

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

05

Original Application No. 1391 of 1997

Allahabad this the 16th day of Sept. 1998

Hon'ble Mr. S. Dayal, Member (A)
Hon'ble Mr. S.K. Agrawal, Member (J)

Sudarshan Kumar, S/o Late Lal Chand, 13/249, Gopal Kunj, Bagh Muzzafarkhan, Agra - U.P.

By Advocate Sri R.K. Nigam

Applicant

Versus

1. The Union of India through the Secretary, Govt. of India, Ministry of Railway, Rail Bhawan, New Delhi.
2. The General Manager, Central Railway, Mumbai V.T. (Maharashtra).
3. The Divisional Railway Manager, Central Railway, Jhansi (U.P.)
4. Shri M.C. Rajpur, Retd. D.T.T.I. through the Divisional Railway Manager, Central Railway, Jhansi.

Respondents

By Advocate -----

O R D E R (Oral)

By Hon'ble Mr. S. Dayal Member (A)

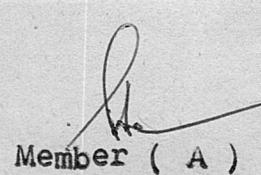
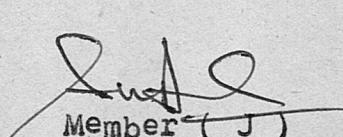
The O.A. has been filed for setting aside grant of seniority to the applicant over one Shri M. Shri M.C. Rajput - respondent no. 4 with retrospective effect. There is also a prayer to refund the illegal deduction of Rs. 554-65/- only.

2. The applicant is seeking the relief on the basis of seniority list which was published in 1971, on the ground that the applicant has made several representations but did not admittedly filed the O.A. in time against the assignment of the seniority in the list.

3. As far as the relief of grant of seniority to the applicant is concerned, the same cannot be allowed at this stage because it will amount to unsettling the settled position after a lapse of more than 27 years.

4. As regards the relief of refund of Rs.554.65 is concerned, the applicant should have made a representation to the respondents. There is no averment to that effect, hence, this relief is also not admissible.

The O.A. is, therefore, dismissed as lacking any merits.



Member (A)

/M. M./